

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CRIMINAL APPELLATE JURISDICTION  
CRIMINAL APPLICATION NO. 2108 OF 2018  
IN  
CRIMINAL APPEAL NO. 860 OF 2018

Sameer Sharad Kulkarni	...Applicant
Versus	
The State of Maharashtra	...Respondent

Mr. Sameer Sharad Kulkarni – Applicant in person.

Mrs. M.M.Deshmukh, A.P.P a/w Mr. Sandesh Patil a/w Mr. Chintan Shah and Anusha Amin for the Respondent – NIA.

PSI – Mr. Sachin Chorge present.

**CORAM : REVATI MOHITE DERE &**  
**V. G. BISHT, JJ.**  
**DATE : 13<sup>th</sup> JULY, 2022**

**P.C. :**

1. Pursuant to our order dated 29<sup>th</sup> June, 2022, the learned Special Judge, NIA has submitted a report dated 12<sup>th</sup> July, 2022 in a sealed envelope. We have opened the said report. It appears that the

learned Judge seized of the said case, has taken over charge of the said Court on 6<sup>th</sup> June, 2022. Report reflects that about 248 witnesses were examined till 6<sup>th</sup> June, 2022 and that, after taking over charge, the learned Judge has examined 12 witnesses. It is further stated in the Report, that as per the directions of the Apex Court and the High Court, the matter is being taken up on day-to-day basis. The Report to be kept back in a sealed envelope.

2. Mr.Patil has also tendered an affidavit-in-reply of the Respondent - NIA dated 12<sup>th</sup> July, 2022. The same is taken on record. According to the Respondent – NIA, out of 495 prosecution witnesses, as on 12<sup>th</sup> July, 2022, the prosecution has examined 256 witnesses and that the prosecution intends to examine 218 more witnesses.

3. Considering the earlier orders passed by the Apex Court and this Court, from time to time, we deem it appropriate to call for a fortnightly report in the said case from the learned Special Judge with respect to the progress in the trial.

4. Mr. Patil assures that he will make available a copy of the roznama on the next date with respect to the said period and one month prior thereto i.e. from 6<sup>th</sup> June, 2022.

5. Learned Special Judge to submit its report to this Court on or before 29<sup>th</sup> July, 2022. The prosecution to take all steps to ensure that atleast two witnesses are kept present, so that the precious time of the Court is not wasted, more particularly, when the Court is seized with only the present case. The learned Judge to also take all steps to ensure that the trial concludes expeditiously.

6. Stand over to 1<sup>st</sup> August, 2022.

**V. G. BISHT, J.**

**REVATI MOHITE DERE, J.**